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iSf mark to indigenous shaving blade

t709. SHRI DHARAMCHAND JAIN: Will the Minister of **CIVIL** SUPPLIES be pleased to gtate;

- (a) what are the criteria adopted by the Indian Standards Institution for granting ISI mark to indigenous shaving blade industry;
- (b) whether it is a fact that there is complete absence of quality control in the blade industry; and
- (c) if so, what steps Government propose to take to improve the quality of blades?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRi BRAJ MOHAN MOHANTY): (a) The criteria adopted by the ISI for allowing use of ISi marks on the products for sale in the market are the same for the shaving blade, industry as for any other industry. These criteria are:-

- (i) whether the manufacturer is capable of producing goods to the relevant Indian Standard on a continued basis; and
- (ii) whether the manufacturer is prepared to accept and strictly follow the scheme of testing and inspection which may be prescribed by the ISi in the licence permitting him to use the IST mark on his products.
- (b) No, Sir. Out of the 14 known manufacturers of razor blades, 6 have been licensed to use IST marks.
- (c) The ISI is trying to persuade the remaining razor blade manufacturers to join the Certification Marks Scheme of the ISI.
- +Previously Unstarred Question 343 transferred from the 19th February, 1981.

Investments made by Term Financing **Institutions in States**

- SHRIMATi KANAK MUKH. ERJEE; Will the Minister of FINANCE be pleased to state:
- (a) the State-wise investments-made by term financing institutions as at the end of 1976-77 and 1-979.80;
- (b) the percentage of shares of each State in total investment by all the term financing institutions as at the end of 1976.77 and 1979-80; and
- (c) how far institutional financing has helped reduction of regional disparities in industrial development?

THE DEPUTY MINISTER IN THE MINISTRY OF **FINANCE** (SHR1 MAGANBHAI BAROT): (a) and (b) The required information is given in the Annexure.

(c) Financial assistance is extended by the financial institutions to all worth-while projects which are found economically and financially viable. and technically feasible and are in accordance with national prioriius. While sanctioning assistance, the financial institutions show special consideration to the disposal of applications from industrially backward districts/areas in different States. The ability of the financial institutions to sanction assistance to a particular State depends upon the number of viable proposals received from such State. However the institutions endeavour to ensure that no worthwhile project languishes due to lack of institutional finance